

हिन्दी चलचित्रों में नामावली को हिन्दी भाषा में दिखाना

2923 श्री राजेन्द्र कुमार शर्मा - क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि

(क) क्या हिन्दी फिल्मों का प्रारंभ में नामावली अभी तक अंग्रेजी भाषा में ही दिखाई जाती है,

(ख) क्या हिन्दी भाषा प्रान्तों के अधिकांश लोग जो हिन्दी फिल्में देखने जाते हैं, अंग्रेजी में नामावली होने के कारण उसके आनन्द से वंचित रह जाते हैं, और

(ग) सरकार हिन्दी फिल्मों के नामावली हिन्दी में दिखाए जाने में लिए ऐसे कानून संनिदेश जारी करेगी जिससे आम जनता का परेशाना न हो ?

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण अडवाणी) - (क) से (ग) हिन्दी फिल्मों में नामावली अंग्रेजी में और कुछ मामलों में हिन्दी तथा उर्दू में दिखाए जाते हैं। फिल्म उद्योग निजी क्षेत्र में है। सरकार को चलचित्र अधिनियम 1952 का अन्तर्गत यह अधिकार नहीं है कि वह फिल्म उद्योग को नामावली का हिस्सा में विगिण्ट भाषा में दिखाने का कानून निश्चय करे।

(Complaint to World Bank by a gas turbine manufacturing Swiss Company

2924 DR SUBRAMANIAN SWAMY Will the Minister of INDUSTRY be pleased to state

(a) whether he is aware of a complaint to the World Bank by a gas turbine manufacturing Swiss Company that the tenders for a contract put out by an Indian public sector corporation, were opened while their representative was not present and that this happened not once but twice,

(b) the truth of the complaint, and

(c) action contemplated by Government?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI) (a) and (b) A Statement is attached

(c) Does not arise

Statement

Inter-Ministerial Meetings to consider the power shortage in Karnataka and Maharashtra were held on 6th and the 19th January, 1977. Following points emerged—

(1) Import of Gas Turbines for Maharashtra and Karnataka State Government was cleared in principle

(2) BHEL would be canalising agency for the import of gas turbines so that it is able not only to obtain the best prices but also negotiate on getting know-how for possible future indigenous manufacture and servicing of gas turbines in India

(3) It was agreed that an ad-hoc committee consisting of the then Chairman and Managing Director Bharat Heavy Electricals Ltd (BHEL), Member (Thermal), Central Electricity Authority (CEA) and the Chairman Maharashtra State Electricity Board and the Chairman Karnataka State Industrial Development Corporation (KSIIDC) would be set up to finalise specifications tender terms etc

(4) The ad-hoc committee should examine offers and submit recommendations to the Government. In making the recommendations the Committee would keep in view the best alternative in terms of unit rating and terms of payment

On the basis of the tender specifications approved by the ad-hoc Committee, BHEL floated the global ten-